

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 106

CP (IB) No. 340/CHD/PB/2022

IN THE MATTER OF:

Punjab National Bank

...Petitioner

Vs.

Narinder Chugh

...Respondent/ Personal Guarantor

Under Section: 95, IBC 2016

Order delivered on 18.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. H.S. Bhatia, Advocate

For the RP : Mr. Vishal Hirawat, Advocate

For the Respondent: Mr. Gurashish Singh, Advocate

ORDER

Affidavit of service has been filed vide Diary No. 01642/4 dated 01.03.2024.

The same is taken on record.

A date is requested by learned counsel for the personal guarantor to file the objections against the report. Let the same be filed within one week with a copy in advance to the counsel opposite. Response to the objections, if any, be filed within one

week thereafter with a copy in advance to the counsel opposite. List the matter on 30.05.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM